

MAGANBHAI BAROT): I beg to lay on the Table a copy each of Notification numbers 63-Customs to 85-Customs (Hindi and English versions) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding enhancement of import duty on aluminium scrap from 35 per cent *ad valorem* to 86 per cent *ad valorem*, under section 159 of the Customs Act, 1962. [Placed in Libray. See No. Lt-2236/81]

1801 hrs

CORRECTION OF STATEMENT ON CALLING ATTENTION RE. PAYMENT OF BLACKMONEY BY M/S. ZENITH STEEL PIPES AND INDUSTRIES LTD. FOR OFFICE PREMISES IN BOMBAY.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I wish to correct a statement made this morning, while replying to various supplementaries raised during the Calling Attention motion regarding the reported payment of Rs. 31,90,500 by M/s. Zenith Steel Pipes Industries Ltd. by way of black money for purchase of office premises in Dalamal House at Nariman Point, Bombay, I had stated that according to the present interpretation of the law, the Provisions of Chapter XXI of the Income-tax Act do not apply in relation to the transfer of interest of members of a cooperative society to other persons.

I had stated that this lacuna in the law is proposed to be filled up through a provision in the Finance Bill of 1981. In this connection, I would like to state that while the question of making a provision on these lines was considered at the time of formulation of the Budget proposals this year, the amendment could not be included in the Finance Bill, as certain difficulties were pointed out in this regard by the Ministry of Law. We were advised that the matter needs further consideration in depth before a suitable amendment could be made to achieve the objective. It is the intention of the Government to bring forth

suitable comprehensive legislation in order to bring cooperative flats within the purview of the acquisition provisions under the Income-tax Act.

MR. DEPUTY-SPEAKER: Now Shri Bhishma Narain Singh.

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18.02 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I have to inform the House that a slight modification has been made in the Time Table for the discussion of Demands for Grants... (Interruptions)

The Demands for Grants of the Ministry of Petroleum, Chemicals and Fertilizers will be taken up before the Demands of the Ministry of Communications.

SHRI G. M. BANATWALLA (Ponnani): It will cause great inconvenience. We adjust our programmes according to the original order. The Minister changes it thereafter.

MR. DEPUTY-SPEAKER: What is the objection?

SHRI G. M. BANATWALLA: That is not the point. You must not allow this.

MR. DEPUTY-SPEAKER: Instead of one Demand, he is taking up another Demand.

SHRI G. M. BANATWALLA: The Members arrange their programmes according to the order, i.e. which Demand comes on what date. Our convenience is also important. The House cannot be taken for a ride like this. It is most unfair to the Members of the House.

SHRI BHISHMA NARAIN SINGH: Slightly it has been modified.

MR. DEPUTY-SPEAKER: Those two Demands have already been mentioned there. (Interruptions)

SHRI BHISHMA NARAIN SINGH: Demands for Grants of the Petroleum and Chemicals Ministry were also there. Only the order has been changed.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): The Minister says it is only a change in the order. But now... (*Interruption*)

MR. DEPUTY-SPEAKER: This is a small thing. But Mr. Minister, they say they have prepared for Communications tomorrow. Now they have to prepare for another Ministry. (*Interruptions*)

SHRI A. NEELALOHITHADASAN NADAR: Those Members who wanted to speak later, may not be here tomorrow.

MR. DEPUTY-SPEAKER: Your observations have been noted.

SHRI G. M. BANATWALLA: May we take it that the statement made by the Minister has been expunged?

MR. DEPUTY-SPEAKER: No; it has been noted—not to commit the mistake next time. I have to inform the House... (*Interruptions*)

SHRI A. NEELALOHITHADASAN NADAR: Further no explanation is there even for this change.

SHRI BHISHMA NARAIN SINGH: I have to make one request. Actually, I have been told that even from the opposition side, some Members have not spoken. So, tomorrow, if we dispense with the lunch, then we will get some more time.

MR. DEPUTY-SPEAKER: I think the House will have no objection.

SHRI BHISHMA NARAIN SINGH: Then some members may also speak about it. (*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Ramavatar Shastri, at the same time, your party has given two names. It is only a helpful point. (*Interruptions*) You go and take your tiffin. Why do you spoil it? (*Interruptions*) We are getting one hour. (*Interruptions*) It is all right.

SHRI RAMAVATAR SHASTRI (Patna): This was decided in the Business Advisory Committee meeting.

MR. DEPUTY-SPEAKER: Do not be too technical. It will be harmful to you all.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): We are governed by the rules, as you say. (*Interruptions*)

MR. DEPUTY-SPEAKER: We are governed by rules with exceptions also.

SHRI BHISHMA NARAIN SINGH: Then everybody will have a chance to speak. (*Interruptions*)

MR. DEPUTY-SPEAKER: No. We will have a lunch hour also only to benefit the members. They want to speak. More names have been given. had made a request to the Minister of Parliamentary Affairs and he was good enough to suggest like this. I had made a request to him so that everybody speaks because this is a very important subject.

SHRI RAMAVATAR SHASTRI: Do not say like this. Many people have spoken. Why are you mentioning that we have got two speakers? Why are you mentioning it?

MR. DEPUTY-SPEAKER: That is between us. Don't worry. You are the only hon. member who is getting time for everything and therefore I have to reply to you (*Interruptions*)

SHRI RAMAVATAR SHASTRI: I have come for this. (*Interruptions*)

MR. DEPUTY-SPEAKER: Anyhow, you are a very close friend...

SHRI RAMAVATAR SHASTRI: Like so many others.

MR. DEPUTY-SPEAKER: You are a very close friend with brotherly affection... (*Interruptions*) Ram and Laxman. Therefore, there will be no lunch tomorrow.

RESIGNATION BY MEMBER

MR. DEPUTY-SPEAKER: I have to inform the House that today the Speaker received a letter from Shri